GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:3151 ANSWERED ON:30.08.2012 DISTRIBUTION OF SURPLUS LAND Ponnam Shri Prabhakar

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government is implementing the Land Reforms Act effectively in the country by distributing surplus land among the poor people from SC, ST, OBC categories and other weaker sections;
- (b) if so, the details of the land distributed thereof during the last three years and the current year, State-wise including Andhra Pradesh; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

- (a): Land and its management falls within the exclusive legislative and administrative jurisdiction of the respective States as provided under Entry No. 18 of List II (State List) of the Seventh Schedule to the Constitution. The role of the Central Government in the field of land reforms is only of an advisory and coordinating nature. However, implementation of Land Reforms Programmes is reviewed from time to time at various fora including Conferences of Revenue Ministers and Revenue Secretaries of the States/UTs organized by the Ministry of Rural Development. The State Governments/UTs administrations have been requested from time to time for distribution of ceiling surplus land to the eligible rural poor.
- (b): Based on information received from States/UTs the details of ceiling surplus land distributed State-wise during the last three years and current year are indicated in Annexure.
- (c): In view of (b) above question does not arise.